

18

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Review Petition No.10/95
in
Original Application No.961/93

Devidas Ganpat Baindoor .. Applicant
-versus-
Union of India & Ors. .. Respondents

Coram: Hon'ble Shri M.R.Kolhatkar,
Member(A)

Tribunal's order on Review

Petition by circulation : Date:24-1-95
(Per M.R.Kolhatkar, Member(A))

This is an review petition against the judgment dated 24-10-94 dismissing the O.A. of the applicant in which the relief of re-calculation of the pension amount was sought by the applicant.

2. The main grounds urged by the applicant for review of our judgment is that any fixation of pay which awards less than 50% as pension to the employee is ultra vires ~~to~~ the objectives and the intention of the pension scheme and violative of articles 14 and 16, that further the ready reckoner table is in violation of articles 14 and 16.

3. That the ready reckoner table is in violation of articles 14 and 16 is a new plea which we are not in a position to consider. The rest of the pleas are regarding details of calculation of pension by different authorities which were urged in the O.A. and ~~have~~ ^{been} considered in the judgment.

4. We are therefore satisfied that the review petition does not make out a case for review of the judgment in terms of order 47 Rule (1) of CPC and is liable to be rejected.

5. The R.P. is accordingly rejected with no order as to costs.

M.R.Kolhatkar
(M.R.KOLHATKAR)
Member(A)

M